

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-237(PB)/2017

IN THE MATTER OF:

M/s ITD Cementation India Limited **APPLICANT / PETITIONER**
Vs
M/s Baya Weaver Limited **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.08.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)


For the APPLICANT / PETITIONER :- Mr. R. Sudhinder, Advocate
Ms. Akansha, Advocate


For the RESPONDENT :- Mr. Krishnendu Datta, Advocate
Mr. Namit Saxena, Advocate
Mr. Piyush Singh, Advocate
Mr. Shantanu Parashar, Advocate

ORDER

Learned Counsel for the petitioner files proof of service. The respondent /Corporate Debtor is represented by Mr. Krishnendu Dutta. The Corporate Debtor is granted a weeks' time to file reply to the petition after serving an advance copy on Learned Counsel for the Petitioner. Rejoinder if any shall be filed within a period of three days thereafter.

Post the matter for hearing on 6th September 2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)